BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 51/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018

Name of the Company:

Ispat Infrastructure India Ltd

V/s.

Reliance Naval and Engineering Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. RAVI KARNAVAT Advocate Hay Enfrastrudin Pou

3. Jaimin R. Dane Advocate Resp

ORDER

Learned Advocate Mr. Ravi Karnavat i/b Intralegal present for present for Operational Creditor/ Petitioner. Learned Advocate Mr. Jaimin Dave present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Jaimin Dave filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within five days serving a copy in advance to petitioner.

List the matter on 21.02.2018 for objection of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI

MEMBER JUDICIAL Dated this the 14th day of February, 2018. BIKKI RAVEENDRA BABU MEMBER JUDICIAL